(b) whether stress has been given at this seminar for har tessing more wind-power energy in the countespecially in Tamin Nauu.

THE MINISTER OF STATE FOR ENERGY. (SHRI PABAN RAO DHAE : (a) and (b) The Symposium Wird Power Development ind; world at Majurai reviewed the state of wind power development and came to the conclusion that it is the and can supplement conventional power in a sort time. called for a major programme and notice thrust for harnessing the vest potential of tried energy in the country to see sted the formulation of a wine power development plan, and grant with a of the existing promotion in a discal incentives during the Eights Plan. The Symposium stressed the good for acceleration of indigenous production of wind equipment.

Bi-partite Wage Agreement in Coal Industry

270. SHR1 SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that the Bi-partite Wage Verements in coal industry (ii) remain in-implemented and as a repart the of unrest is growing among the workers;
- (b) if so, what are the reasons therefor; and
- (c) what steps have been taken to far to improve the situation?

THE MOSISTER OF ENERGY (SIRIL KALYAN SINGH is ALYID: (a) to (c) The provisions contained in the National Coal Wage Agreement IV in regard to pay, al. Iowances etc., have been implemented. The implementation of welfare measures such as construction of houses, water supply, medical facilities etc., is a continuing process and since nationalisation there has been considerable improvement in these areas as would be observed from the position given below:

								At the flow of national testion	Asia 1-1990
Houses .	÷	< ₽		#**	,			3,18,366	3 32 921
Weser supply	(As o.	a 1-5	-73)	٠		b.	*	16 62 Million Gallons per day	79 12 Million Gallens per day
Hospitals	N;	٧				~		52	37
Beds .	*							1482	4776
Dispensaries						4	×	197	426
Doctors .						•		414	1548
Ambulances							•	42	568

However, the Trade Unions have been asking for introduction of the Retirement Benefit Scheme, which was mentioned in the Notes of Conclusion of National Coal Wage Agreement-III. This matter is under consideration of the Govt. as a general policy. Another provision contained in clause 9.44 of N.C.W.A.-III providing for employment to one dependent of the retir-

ing employee could not be implemented as it was found violative of Articles 14 and 16 of the Constitution of India. Further, the implementation of the Agreement is reviewed regularly in the meetings of the Joint Bipartite Committee for the Coal Industry and its Standardisation Committee.